

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH – COURT NO.501

**Excise Appeal No. 87885 of 2014**

(Arising out of Order-in-Appeal No. PD/40/TH-I/2014 dated 29.05.2014 passed by the Commissioner(Appeal) of Central Excise, Mumbai)

**M/s Vertex Laminates Pvt Ltd**

.....Appellant

1 Krinkal Apartment  
Mahalaxmi Society,  
Paldi,  
Ahemdabad-380007

VERSUS

**Commissioner of Central Excise,  
Thane-I**

.....Respondent

4<sup>th</sup> floor, Navprabhat  
Chambers, Ranade Road,  
Dadar(West)  
Mumbai-400028

**APPERANCE:**

Mr. Vipul Khandar, Chartered Accountant for the Appellant  
Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)  
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/86889 / 2021**

Date of Hearing: 27.09.2021

Date of Decision: 27.09.2021

***PER: CORAM***

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

**(Ajay Sharma)**  
**Member (Judicial)**

**(C J Mathew)**  
**Member (Technical)**

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